



2026:AHC:60646

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 2336 of 2026

Heman Barman

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gunjan Sharma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Ms. Gunjan Sharma. learned counsel for the applicant, Mr. Manoj Gautam, learned A.G.A. for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant Heman Barman, with a prayer to release him on bail in Case Crime No. 14 of 2024, under Section 318(4) B.N.S., 2023, registered at Police Station Cyber Crime, District Muzaffarnagar, during pendency of the trial.

3. It has been argued by the learned counsel for the applicant that the F.I.R. has been lodged against unknown person and during investigation of Case Crime No. 21 of 2024 the applicant was arrested and he has been implicated in his confessional statement. The applicant is languishing in jail since 7.12.2024.

4. On the other hand learned A.G.A. has opposed the prayer for bail of the applicant and submitted that the criminal history of the applicant has not been explained.

5. In reply, learned counsel for the applicant submits that seven cases have been lodged against the applicant at the same time and in five cases bail application has been listed for hearing today.

6. First information report has been lodged against unknown and the applicant was arrested in connection with Case Crime No. 31 of 2024 and

he has been arrested in this case on the basis of his confessional statement. Six cases subsequent to the case No. 31 of 2024 have been lodged against the applicant and he has filed bail application in five of the cases which have been listed for hearing today.

7. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is allowed.

8. In the event of arrest of the applicant-**Heman Barman** involved in the aforesaid case crime shall be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed

as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

March 23, 2026

Kumar Manish